

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCivil Appeal Diary No(s). No(s). 13612/2015

ECONOMIC TRANSPORT ORGANIZATION

Appellant(s)

VERSUS

NEW INDIA ASSURANCE CO. LTD. &amp; ANR.

Respondent(s)

(With appln. (s) for c/delay in re-filing appeal and condonation of delay in filing appeal. and office report)

Date : 16/01/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Appellant(s) Mr. Sujeet Kumar Mishra,Adv.  
Mr. Shiv Ram Pandey,Adv.  
Mr. Anjani Kumar Mishra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RThe appeal is dismissed in terms of the signed  
order.(Madhu Bala)  
Court Master  
(Signed order is placed on the file)(Suman Jain)  
Court Master

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO...../2017  
(D.NO. 13612 OF 2015)

ECONOMIC TRANSPORT ORGANIZATION

...APPELLANT(S)

VERSUS

NEW INDIA ASSURANCE CO. LTD. & ANR.

...RESPONDENT(S)

O R D E R

Heard learned counsel for the appellant.

Delay condoned.

We find no ground to interfere with the impugned judgment.

The civil appeal is, accordingly, dismissed.

.....J.  
[ADARSH KUMAR GOEL]

NEW DELHI  
16TH JANUARY, 2017

.....J.  
[UDAY UMESH LALIT]